

T.S.(M) Case No. 18/2022

ORDER

20-12-2022

This is an application u/s 9 of Hindu Marriage Act, 1955 r/w Order 21, Rule 33 of CPC praying for decree for restitution of conjugal rights.

The petitioner filed a petition No. 3091/2022 praying to withdraw the case stating that both parties after amicable settlement filed an application for mutual divorce being T.S.(M) Case No. 191/2022 and since they are mutually agreed that they will part their ways through decree of divorce on mutual consent, the instant case filed u/s 9 of Hindu Marriage Act, 1955 r/w Order 21, Rule 33 of CPC the petition for restitution of conjugal rights be dismissed.

Seen the petition and heard learned counsel for the petitioner. Since both parties filed mutual divorce petition, therefore there is no requirement to proceed with the case.

Situated thus, the T.S. (M) case No. 18/2022 stands disposed of on withdrawal.

(C.B. Gogoi)
District Judge
Sonitpur, Tezpur